

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 213
(IB)-3048(ND)2019

IN THE MATTER OF:

M/s. Kashmir Motor & General Finance Pvt. ... Applicant/Petitioner
Ltd.

Versus

M/s. Vipul Ltd. Sandeep Bajaj. ... Respondent

Under Section: 7 of IBC Code,2016

Order delivered on 17.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv Sumesh Dhawan and Ms. Vatsala Kak for the Respondent, Ms. Aditi Gupta, Adv, Mr. Sandeep Bajaj, Mr. Devansh Jain & Mr. Ajay Sharma-Counsel for Petitioner.

ORDER

Ld. Counsel appearing for the Petitioner as well as Corporate Debtor submitted that the talks of compromise/settlement are going on and other matters are posted for hearing on 24.03.2021.

So, list this matter on 24.03.2021.

- Sol -

(L.N. GUPTA)
MEMBER (T)

- Sol -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)